

**COURT-I**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 30 of 2015**

**Dated: 21<sup>st</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr.T. Munikrishnaiah, Technical Member**

**In the matter of :**

**Shendra Green Energy Ltd. ...Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission**  
**& Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav  
Mr. Rahul Chauhan

Counsel for the Respondent(s) : Mr. Buddy A. Rangnadhan  
Mr.D.V. Raghuvanshi for R.1  
Mr. Raheel Kohi for R.2

**ORDER**

Learned counsel for the Appellant seeks two weeks time to file rejoinder to reply filed by Respondent No.2. He may file the same on or before 07.09.2015 after serving copy on the other side.

List the matter on **01.10.2015**. Pleadings be completed by then.

**(T.Munikrishnaiah)**  
**Technical Member**  
ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**